

**Strength of Secretaries and Additional Secretaries in Government of India**

2052. SHRIMATI LEELA DAMODARA MENON: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the present strength of posts of Secretaries, Additional Secretaries or equivalent posts under the Central Government;

(b) how many of these posts are borne by the officers of Kerala cadre at present; and

(c) what steps are being taken to give due and adequate representation to the Kerala cadre officers in these posts?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) As on 1-2-79, there were 69 officers holding posts at the level of Secretary and 81 at the level of Additional Secretary.

(b) No IAS officers from Kerala cadre was holding posts at these levels on that date.

(c) The Government of Kerala had offered only one IAS officer last year for appointment at the level of Secretary/Additional Secretary but he did not possess the requisite requirements considered essential for selection to these high level posts.

**Implementation of the automation system in industries**

2053. SHRI KISHAN LAL SHARMA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government have decided to implement the automation system in industries such as metals, power, cement, machine tools, under the heavy engineering; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b) As per the recommendations of the Dandekar Committee on Automation, every case for introduction of automation in an industrial establishment should be preceded by consultation with the representatives of the workers and agreement should be reached with workers on this aspect. It has also to be made sure that there is no retrenchment of employees arising out of introduction of automation and that all the interests of the existing employees including their promotional prospects are protected.

**Compensation for victims of emergency**

2054. SHRI KISHAN LAL SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have decided to give compensation to the victims of emergency; and

(b) if so, what are the details thereof and if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b) A Statement indicating steps taken to provide relief to the victims of emergency is attached.

**Statement**

**1. Victims of Family Planning Drive.**

The Ministry of Health and Family Welfare has taken the following steps with a view to giving relief to the acceptors of sterilization who developed post-operative complications or died as a consequence of sterilization operation:—

(a) In case of post-operation complications which require further treatment whether as in-door or out-door patients, the actual

amount of expenditure on the purchase of medicines, for hospitalisation and treatment as prescribed by the Medical Officer is payable in full to the acceptors.

(b) If an acceptor of sterilization died as a result of sterilization operation, an amount of Rs. 5000/- is payable to the surviving spouse or if no spouse is living, to the natural heir.

(c) In case any person who has undergone sterilization seeks re-canalisation, facilities may be provided free of cost. The ex-gratia payment of Rs. 5000/- is also admissible in case of any unfortunate weath as a result of re-canalisation operation.

## II. Victims of Demolitions

The Ministry of Works and Housing Delhi Administration have taken the following steps to provide relief to victims of demolitions:—

(i) The Delhi Administration has set up a Cell under the overall charge of Commissioner (Re-settlement) to examine cases of demolition of houses and occupation of private lands during the emergency without due process of law. Applications received in response to a public notice are under examination in this Cell.

(ii) A scheme for giving alternative plots by way of rehabilitation and compensation out of court for houses demolished has been prepared and is awaiting implementation.

(iii) 3657.48 acres of private land occupied by Government without due process of law during emergency have been identified. Out of this 3360.79 acres of land have been acquired under the Land Acquisition Act, 1894 and the remaining land will be acquired soon. Compensation for the land acquired has been assessed at Rs. 5,70,70,894.59

paise. This money has been deposited in the courts and a sum of Rs. 2,46,91,719.61 paise has already been disbursed. The remaining amount will be disbursed according to the provisions of the Land Acquisition Act.

(iv) It has been decided to restore status-quo-ante, to the extent possible, in respect of the colonies demolished during the emergency. The schemes for this purpose are already under execution in areas like Turkman Gate, Arjun Nagar and Krishna Nagar.

## III. Victims of MISA-DISIR

Detention under MISA and imprisonment under the DISIR in many cases caused extreme hardship, seriously depriving the families of means of livelihood. In cases of the death of the detainees the dependents were left completely indigent in some cases. The following steps were taken by Government:—

(i) Schemes were introduced for sanction of pensions varying from Rs. 200/- to Rs. 300/- per month to dependents of those who had died in custody or within three months of their release, if their dependents were left in indigent circumstances.

(ii) State Governments and Public Sector Banks were requested to give priority in the grant of financial assistance under existing schemes to those who had been incarcerated for 6 months or more and are in real distress, provided the normal conditions prescribed under such schemes are fulfilled.

(iii) Instructions were issued for the re-instatement of the Central Government employees who had been dismissed or removed from service under Art. 311(2)(c) for participation in the activities of erstwhile banned Organisations.

(iv) The Ministry of Labour wrote to the State Governments and

Union Territory Administrations that employees of public and private sector undertakings who had been victimised by discharge or dismissal because of arrest under MISA-DISIR or because of their association with the erstwhile banned organisation, should be reinstated. They have also been requested to review cases of all those who had been dismissed or discharged during Emergency without going through the prescribed processes of law and procedures.

(v) Instructions were issued for affording age concessions to candidates for admission to examinations conducted by UPSC, the Staff Selection Commission or other similar authorities, where the candidates who were within the age limit could not take an examination because of their detention under MISA-DISIR.

**Grant of permission for sewer connections by D.M.C.**

2055. SHRI JAHARLAL BANERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received representations against the Municipal Corporation of Delhi regarding its present policy of not granting permission for sewer connections till the development charges are fully paid by house-owners;

(b) whether Government propose to direct the Municipal Corporation of Delhi to grant permission to those house-owners whose houses were built twenty years ago or so for getting sewer connections and permitting them to pay the development charges in convenient instalments; and

(c) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) to (c) The

requisite information is being collected by the Ministry of Works and Housing who are concerned with the subject matter of the Question. The relevant information will be laid on the House by that Ministry.

**investigations into the affairs of 16 Birla group of industry**

2056. SHRI KALYAN ROY:  
SHRI SANTOSH KUMAR  
SAHU:

Will the Minister of INDUSTRY be pleased to refer to the reply to Unstarred Question 231 given in the Rajya Sabha on the 22nd February, 1979 and state:

(a) what are the findings of the Commission of Inquiry into the affairs of 16 Birla group of concerns which has completed investigation in respect of substantial part of the items covered by the terms of reference; and

(b) what action Government have taken on the basis of these findings?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) The Commission of Inquiry on Large Industrial Houses has not submitted any report to the Government.

(b) Does not arise.

**CBI cases against officers of Hindustan Motors and officers of United Commercial Bank**

2057. SHRI KALYAN ROY:  
SHRI SANTOSH KUMAR  
SAHU:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether one case was registered by the C.B.I. on 1st November, 1971 against the management and officers of the M/s. Hindustan Motors Limited of Calcutta and the United Commercial Bank Limited of Calcutta including B. M. Birla, M. P. Birla, G. D. Kothari, Badri Das Goenka,